

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Karnataka Motor Vehicles Taxation (Amendment) Act, 2009 8 of 2009

[19 March 2009]

CONTENTS

- 1. Short Title And Commencement
- 2. Amendment Of Schedule

Karnataka Motor Vehicles Taxation (Amendment) Act, 2009 8 of 2009

[19 March 2009]

An Act further to amend the Karnataka Motor Vehicles Taxation Act, 1957. Whereas, it is expedient further to amend the Karnataka Motor Vehicles Taxation Act, 1957 (Karnataka Act 35 of 1957) for the purpose hereinafter appearing; Be it enacted by the Karnataka State Legislature in the Sixtieth year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Karnataka Motor Vehicles Taxation (Amendment) Act, 2009.
- (2) It shall come into force with effect from first day of April 2009.

2. Amendment Of Schedule :-

In the Karnataka Motor Vehicles Taxation Act, 1957 (Karnataka Act 35 of 1957), in the schedule to the Act,

(i) for Part A 1 the following shall be substituted namely.-

"Part A 1

(See Section 3(1))

Lifetime Tax for Two-wheelers

SI.	Class of Vehicles	Motor	Motor	Motor Cycles
No.		Cycles	cycles cost	run on
		whose cost	of which	Electricity
		does not	exceeds	

		exceed Rs.50,000	Rs.50,000	
A.	At the time of Registration of New Vehicles.	8 Percent of cost of the	10 percent of the cost of the	4 percent of the cost of the
		vehicle.	vehicle.	vehicle.
B.	If the vehicle is already registered and its age from the month of Registration is :	Percentage of the life time tax levied under Clause A	Percentage of the life time tax levied under Clause A	Percentage of the life time tax levied under Clause A
1.	Not more than 2 years	93%	93%	93%
2.	More than 2 years but not more than 3 years	87%	87%	87%
3.	More than 3 years but not more than 4 years	81%	81%	81%
4.	More than 4 years but not more than 5 years	75%	75%	75%
5.	More than 5 years but not more than 6 years	69%	69%	69%
6.	More than 6 years but not more than 7 years	64%	64%	64%
7.	More than 7 years but not more than 8 years	59%	59%	59%
8.	More than 8 years but not more than 9 years	54%	54%	54%
9.	More than 9 years but not more than 10 years	49%	49%	49%
10.	More than 10 years but not more than 11 years	45%	45%	45%
11.	More than 11 years but not more than 12 years	41%	41%	41%
12.	More than 12 years but not more than 13 years	37%	37%	37%
13.	More than 13 years but not more than 14 years	33%	33%	33%
14.	More than 14 years but not more than 15 years	29%	29%	29%
15.	More than 15 years	25%	25%	25%

Note:-

- 1. In respect of vehicles for which lifetime tax was due prior to the 1st day of April, 2009, but has not been paid, such tax shall be collected at the rates prevailing prior to such day along with the penalty due, if any.
- 2. Cost of the vehicle in relation to a motor vehicle means, -
- (a) In respect of a vehicle manufactured in India, cost of the vehicle as per the purchase invoice issued either by the manufacturer or by the dealer of the vehicle including the excise duty, sales tax, surcharge or cess, entry tax, etc., as payable

in the State of Karnataka; and

(b) In respect of an imported motor vehicle, irrespective of its place of manufacture, the total cost incurred in importing the vehicle, that is to say, the value of the motor vehicle as endorsed in the Bill of Entry or such other document and assessed as such under the Customs Act 1962, together with the Customs Duty levied, freight charges incurred and other taxes levied thereupon including additional duty/penalty levied if any, by the Customs Department or any other Department.

(ii) For Part A5, the following shall be substituted namely.-art A 5

(See Section 3(1))

	ne Tax for Motor of				
SI.	Class of	Motor cars,	Motor cars,	Motor cars,	Motor
No.	vehicles	Jeeps, Omni	Jeeps, Omni	Jeeps, Omni	Cars,
		Buses and	Buses and	Buses and	Vans run
		Private	Private	Private	on
		Service	Service	Service	Electricity
		Vehicles	Vehicles	Vehicles	
		having floor	having floor	having floor	
		area upto 5	area upto 5	area upto 5	
		Sq.Mtrs,	Sq.Mtrs,	Sq.Mtrs,	
		cost of	cost of	cost of	
		which does	which	which	
		not exceed	exceeds	exceeds	
		Rs.5 Lakhs	Rs.5 Lakhs	Rs.10 Lakhs	
			but not		
			exceeding		
			Rs.10 Lakhs		
1	2	3	4	5	6
A.	At the time of	12 Percent of	13 percent of	16 percent of	4 percent
	Registration of	cost of the	the cost of the	the cost of the	of the cost
	New Vehicles.	vehicle.	vehicle.	vehicle.	of the
					vehicle.
В.	If the vehicle is	Percentage of	Percentage of	Percentage of	Percentage
	already	the life time	the life time	the life time	of the life
	registered and	tax levied	tax levied	tax levied	time tax
	its age from the	under Clause	under Clause	under Clause	levied
	month of	Α	Α	Α	under
	Registration is :				Clause A
1.	Not more than 2	93%	93%	93%	93%
••	years	J J 70	J J 70	J J 70	J
2.	More than 2	87%	87%	87%	87%
۷.	years but not	G7 70	0,70	07 /0	G7 /0
	more than 3				
	years	0407	0407	0407	0407
3.	More than 3	81%	81%	81%	81%
	years but not				
	more than 4				
	years				
4.	More than 4	75%	75%	75%	75%
	years but not				

	more than 5 years				
5.	More than 5 years but not more than 6 years	69%	69%	69%	69%
6.	More than 6 years but not more than 7 years	64%	64%	64%	64%
7.	More than 7 years but not more than 8 years	59%	59%	59%	59%
8.	More than 8 years but not more than 9 years	54%	54%	54%	54%
9.	More than 9 years but not more than 10 years	49%	49%	49%	49%
10.	More than 10 years but not more than 11 years	45%	45%	45%	45%
11.	More than 11 years but not more than 12 years	41%	41%	41%	41%
12.	More than 12 years but not more than 13 years	37%	37%	37%	37%
13.	More than 13 years but not more than 14 years	33%	33%	33%	33%
14.	More than 14 years but not more than 15 years	29%	29%	29%	29%
15.	More than 15 years	25%	25%	25%	25%

Note:

1. In respect of vehicles for which lifetime tax was due prior to the 1st day of April, 2009, but has not been paid, such tax shall be collected at the rates prevailing prior to such day along with the penalty due, if any.

- 2. Cost of the vehicle in relation to a motor vehicle means, -
- (a) In respect of a vehicle manufactured in India, cost of the vehicle as per the purchase invoice issued either by the manufacturer or by the dealer of the vehicle including the excise duty, sales tax, surcharge or cess, entry tax, etc., as payable in the State of Karnataka; and
- (b) In respect of an imported motor vehicle, irrespective of its place of manufacture, the total cost incurred in importing the vehicle, that is to say, the value of the motor vehicle as endorsed in the Bill of Entry or such other document and assessed as such under the Customs Act 1962, together with the Customs Duty levied, freight charges incurred and other taxes levied thereupon including additional duty/penalty levied if any, by the Customs Department or any other Department.